

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No.T.A.30 of 1997
(C0.6873-W/1985)

Date of Order : 12.1.1998

Present : Hon'ble Dr.B.C.Sarma, Administrative Member.
Hon'ble Mr.D.Purkayastha, Judicial Member.

SUNIL KUMAR NANDI

Vs.

UNION OF INDIA & ORS.
(EASTERN RLY.)

For the applicant : None

For the respondents: Mr.C.Samadder, counsel.

ORDER

When the matter was called for the 2nd time at 3.31 p.m., none appeared for the applicant. The applicant himself was also not present. We find that notice was duly served by registered post intimating the parties the next date for hearing fixed. In spite of that, none appears for the applicant on this day as well as on two earlier occasions as well. We are, therefore, satisfied that the applicant is no longer interested in prosecuting the matter.

2. The application is thus dismissed for default. No order is passed as to costs.

3. Mr.C.Samadder is present on behalf of the respondents.

(D.Purkayastha)
Judicial Member


(B.C.Sarma)
Administrative Member